

(c) what are the details of cash, jewellery and other documents seized which established the evasion of huge taxes by them;

(d) what action has been taken against the persons concerned; and

(e) whether any arrest have also been made and if so, what are the particulars thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO):

(a) to (e) Income-tax authorities searched the concerns of a Textile Group of Ahmedabad as reported in the Newspapers. The searches were actually conducted between 22-1-1983 and 30-1-1983 at Ahmedabad, Bombay, Bhiwani and Surat in the cases of Patel Mills Ltd., and C.T.M. Textiles of Ahmedabad, C. Lajpatrai (P) Ltd., Bombay and the Directors of these companies, Shri Lajpatrai Chaturbhuj Agarwal and Shri Mohanlal Chaturbhuj Agarwal and other connected cases. The searches resulted in seizure of *prima-facie* unaccounted assets of Rs. 17 lakhs. Incriminating documents indicating incoming and outgoings of 'on money' and secret profits not disclosed for taxation purposes, seized during the searches are under scrutiny and appropriate action under various Direct Taxes Acts will be taken. There is no provision under the Income-tax Act of arrest in course of searches. Hence question of any arrest does not arise.

**Demand for the removal of the Chairman of Syndicate Bank**

785. SHRI RAMKRISHNA MAZUMDER: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Bank Staff Union of the Syndicate Bank has demanded the removal of the Chairman of the Bank;

(b) whether it is a fact that the C.B.I. had raided the house of the said Chairman at Manipal;

(c) whether it is also a fact that another official of the Bank has also been charge-sheeted by the C.B.I.; and

(d) if so, what action has been taken for removing the corrupt official of the Syndicate Bank?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c) Yes, Sir.

(d) The case is under investigation of Central Bureau of Investigation. Necessary action, as appropriate, will be taken after its finding are made available.

**Quantum of ration allowance for Defence Officers**

786. SHRI RAM LAKHAN PRASAD GUPTA: Will the Minister of DEFENCE be pleased to state:

(a) what are the reasons for not announcing the quantum of 'ration, allowance for Defence officers till now even though the decision in this regard was taken two months back;

(b) what is the quantum of free pre-flight breakfast scale for IAF pilots and its cost as per Army Service Core Contact rates and as per the general prevalent rates in the open market; and

(c) whether the quantum or cash in lieu of the proposed full-day's meal for all Defence officers is comparable to the quantum and cost of the pre-flight break-fast scale of IAF pilots?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) Orders authorising free issue of rations in peace areas to the officers of the three Services upto and including the rank of full Colonel in the Army and its equivalents in the